

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 214
CAA-88/ND/2020

IN THE MATTER OF:

M/s. ASAS Tech Solutions Pvt. Ltd.
With M/s. ASAS Tec Pvt. Ltd.

...APPLICANT

Section

Under Section 230-232

Order delivered on 28.01.2021
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Applicant
For the Income Tax Department

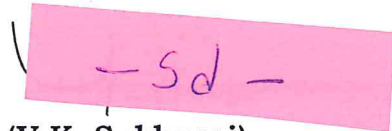
:Mr. Amar Gopal Ghambir, PCS.
:Mr. Zoheb Hossain, Sr. Standing
Counsel, Mr. Parth Semwal, Jr.
Standing Counsel.

For the RD/OL

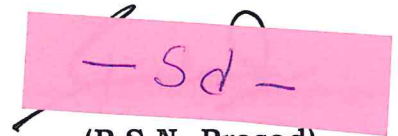
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ORDER

Heard the submissions made by the Authorized Representative of the Petitioners. The Authorized Representative of the Petitioners are directed to issue the notice of hearing of this petition in the Business Standard "**English**" and Business Standard "**Hindi**" calling for objections if any before the next date of hearing. Notice to all regulators may also be served including the Sectorial Regulators to enable them to appear and file their reply in the matter. The detailed order is reserved. Matter is adjourned to **05.03.2021**.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)

(Meenu)